(b) if so, what steps Government have taken to nullify such benami land transactions and distribute the surplus land among the landless persons ; and

(c) what are the names of States which have taken steps in accordance with the guide lines issued by the Central Government in this regard and what are the reasons for non-compliance of the same by the remaining States ?]

कृषि और सिंचाई मंत्रालय में उपमंत्री (श्री प्रभुदास पटेल) : (क) से (ग) कृषि जोतों की अधिकतम सीमा के संबन्ध में 1972 में हुए मुख्य मंत्रियों के सम्मेलन की सिफारिशों के आधार पर भारत सरकार द्वारा जारी किए गए मार्गदर्शी सिद्धान्तों में यह विहित है कि अधिकतम जोत सबन्धी संशोधित कानून 24 जनवरी, 1971 से पहले की पिछली तारीख से लागू किए जाने चाहिए और ऐसे कानूनो में विशेष रूप से ऐसी व्यवस्था की जानी चाहिए कि उस तारीख के बाद किए गए भूमि के किसी भी हस्तान्तरण का वास्तविक ठहराने का दायित्व हस्तान्तरणकर्ता को होगा। इसकी मंशा अन्य बातों के साथ साथ जोत सबन्धी कानूनों के प्रभाव से बचने और उन्हें टालने के प्रयोजन से किए जाने वाले बेनामी हस्तान्तरणों को समाप्त करना था। सभी राज्यों के जोत की सीमा संबन्धी कानूनो को पिछली तारीखों से इस प्रकार लागू करने की व्यवस्था है जिससे जाली हस्तान्तरणों को अस्वीकार किया जा सकता है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL) : (a) to (c) The national guidelines on agricultural land ceilings issued by the Government of India on the basis of the recommendations of the Chief Ministers' Conference of 1972 laid down that the amended ceiling laws should be given retrospective effect from a date not later than the 24th January, 1971, and that a specific provision should be made in the ceiling law making it clear that the onus of proving the *bona fide* nature of any transfer of land made after that date will be on the transferer. This was intended, among other things, to undo the effects of benami transfers of land that might have been done with a view to avoiding or evading the effects of the ceiling law. The ceiling laws of all the States accordingly provide for retrospective application of the law in a way that permits ignoring *mala fide* transfers.]

†[ ] English translation.

Implementation of the report of committee on Urban Wastes

721. SHRI OM PRAKASH TYAGI : Will the Minister of WORKS AND HOUSING be pleased to state the steps taken by Government to implement the recommendations of the Committee on Urban Wastes which was set up under the Chairmanship of Shri B. Sivaraman, Member, Planning Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI H. K. L. BHAGAT) : A High Powered Implementation Committee has been set up under the Chairmanship of Secretary, Ministry of Works and Housing to examine and effectively implement the recommendations of the Committee on Urban Wastes.

On the basis of the interim recommendations made by the Committee on Urban Wastes a new Scheme called the "Central Scheme of Solid Wastes Disposal" has been sanctioned. The Scheme envisages (i) the setting up of mechanical composting plants in cities having population of 3 lakhs and above and (ii) strengthening the infrastructure to feed these plants and to improve the cleanliness of the cities. Under the Scheme, Projects for 11 cities namely, Ahmedabad, Madras, Calcutta, Baroda, Bangalore, Lucknow, Kanpur, Varanasi, Allahabad, Jaipur and Bombay have been sanctioned. Projects for five more cities namely, Amritsar, Ludhiana, Jullundur, Jodhpur and Delhi have also been approved for sanction.

दिल्ली में शराब की दुकानें

722. **श्री ओम प्रकाश त्यागी : क्या शिक्षा, समाज कल्याण तथा संस्कृति मंत्री** 26 मई, 1976 को राज्य सभा में अतारांकित प्रश्न 487 के दिए गए

उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में देसी और विदेशी शराब की दुकानें खोलने के संबन्ध में कोई निर्णय लिया गया है :

(ख) यदि हां, तो इस वर्ष अब तक ऐसी कितनी दुकाने खोली गई ; और

(ग) गत तीन वर्षों के दौरान ऐसी कितनी दुकानें खोली गई और इस अवधि में दिल्ली में देसी और विदेशी शराब की कुल कितनी खपत हुई ?

†[**Liquor shops in Delhi**

722. SHRI OM PRAKASH TYAGI : Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to refer to the reply to Unstarred Question 487 given in the Rajya Sabha on the 26th May, 1976 and state :

(a) whether any decision has been taken to open country made and foreign liquor shops in Delhi ;

(b) if so, the number of shops opened so far during this year ; and

(c) what is the number of such shops opened during the last three years and what is the total consumption of country-made and foreign liquor in Delhi during that period ?]

शिक्षा और समाज कल्याण मंत्रालय तथा संस्कृति विभाग में उपमंत्री (श्री अरविन्द नेतम) : (क) और (ख) वर्ष 1976-77 के दौरान देशी शराब के लिए 10 दुकानों को, भारत में निर्मित विदेशी शराब (थोक) के लिए 23 दुकानों को, भारत में निर्मित विदेशी शराब (खुदरा) के लिए 34 दुकानों को तथा केवल बीयर की खुदरा विक्रय के लिए 4 दुकानों को लाइसेंस जारी किए गए।

(ग) एक विवरण, जिसमें यह जानकारी दी गई है, संलग्न है ।

विवरण

दिल्ली में 1973-74, 1974-75 तथा 1975-76 में शराब की दुकानों की संख्या तथा देशी और विदेशी शराब की खपत

वर्ष	भारत में निर्मित विदेशी शराब की दुकानों की संख्या	भारत में निर्मित विदेशी शराब की खपत (किलोलिटर)	बीयर की खपत (किलो-लिटर)	देशी शराब की दुकानों की संख्या	देशी शराब की खपत
1973-74	थोक (एल-1)-27 खुदरा (एल-2)-28	1,775	3,076	7	3,954
1974-75	-यथोपरि-	2,063	2,807	7	4,947
1975-76	-यथोपरि-	2,254	2,216	7	6,053

†[THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM) : (a) and (b) During the year 1976-77 licences were issued for 10 shops for Country Liquor, 23 shops for Indian Made Foreign Liquor (whole-sale), 34 shops for Indian Made Foreign Liquor (Retail) and 5 shops for retail sale of beer exclusively.

(c) A statement furnishing the information is enclosed.

†[ ] English translation.

Statement

The number of Liquor shops and the consumption of country made and foreign made Liquor in Delhi during 1973-74 *to* 1975-76

Year	No. of Indian Made Foreign Liquor Shops	Consumption of Indian Made Foreign Liquor (in Kilolitres)	Consumption of Beer (Kilolitres)	No. of Country Liquor Shops	Consumption of Country Liquor (Kilolitres)
1973-74 . .	Wholesale (L-I)-27 Retail (L-2)-28	1,775	3,076	7	3,954
1974-75 . .	Do.	2,063	2,807	7	4,947
1975-76 . .	Do.	2,254	2,216	7	6,053]

गोहत्या पर प्रतिबन्ध लगाने के लिये आचार्य विनोबा भावे द्वारा अनशन

723. **श्री ओम प्रकाश त्यागी** : क्या **कृषि और सिंचाई मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आचार्य विनोबा भावे ने सरकार से अनुरोध किया है कि वह गोहत्या पर प्रतिबन्ध लगायें अन्यथा वे निकट भविष्य में आमरण अनशन कर सकते हैं ; और

(ख) यदि हां, तो इस संबन्ध में सरकार की प्रतिक्रिया क्या है ?

†[**Fast untodeath by Acharya Vinoba Bhave for banning Cow Slaughter**

723. SHRI OM PRAKASH TYAGI : Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state :

(a) whether it is a fact that Acharya Vinoba Bhave has urged Government to ban cow slaughter or else he may go on fast upto death in the near future ; and

(b) if so, what is Government's reaction in the matter?]

कृषि और सिंचाई मंत्री (श्री जगजीवन राम) : (क) और (ख) सरकार का ध्यान इस समाचार की ओर दिलाया गया है कि आचार्य विनोबा भावे ने 11 सितम्बर, 1976 तक सारे भारत में गोहत्या पर पूर्ण प्रतिबन्ध लगाने की मांग की है, जिसके न किए जाने पर वे अनिश्चित काल के लिए भूख हड़ताल शुरू कर देंगे।

मवेशियों के वध निषेध, संरक्षण तथा सुधार का विषय संविधान की सातवीं अनुसूची की सूची 2 की प्रविष्टि 15 के अन्तर्गत राज्यों का विषय है। अतः राज्य सरकारें गोहत्या पर प्रतिबन्ध लगाने के लिए वर्तमान उपबन्धों के अन्तर्गत कानूनी उपाय कर सकती हैं ।

†[THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI JAGJIVAN RAM) : (a) and (b) Government's attention has been drawn to reports that Acharya Vinoba Bhave has demanded a total ban on cow slaughter throughout India by the 11th September, 1976 failing which he would enter on an indefinite fast.

The subject of prohibition, protection and improvement of stock is a State subject under Entry 15 of List II in the Seventh Schedule of the Constitution. Legislative measures can, therefore, be taken by the State Governments under the existing provisions to ban cow slaughter.]

†[ ] English translation.